

23.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

***This is an application for releasing of vehicle bearing registration number DL 1CU 8048 on superdari.***

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Fresh report received from IO.

Ahlmad of the court informed that Ld. Counsel for applicant requested to fix the matter for 24/11/2020 for physical hearing.

Put up for **24/11/2020**.

Concerned IO be also notified to appear in person or through VC on said date.

*Copy of this order be sent to applicant and IO through electronic mode.*

(NIHARIKA KUMAR SHARMA)  
MM-04 (North) Rohini Courts  
Delhi/23.11.2020

FIR No. 287/2020  
State vs Pritam  
U/s 33 Excise Act  
PS Prashant Vihar

23.11.2020

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***This is an application u/s 437 CrPC for grant of bail to accused Pritam.***

Present: Ld. APP for the State.

As per record, bail application of accused Pritam is already allowed VOD 12/11/2020.

The present application stands **dismissed**.

*Copy of this order and order dated 12/11/2020 be sent to applicant through electronic mode.*

(NIHARIKA KUMAR SHARMA)  
MM-04 (North) Rohini Courts  
Delhi/23.11.2020

23.11.2020

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***This is an application filed by complainant Naresh Antil for release of document ie original sale deed.***

Present: Ld. APP for the State.

Put up with file on **25/11/2020**.

(NIHARIKA KUMAR SHARMA)  
MM-04 (North) Rohini Courts  
Delhi/23.11.2020

23.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

***This is an application filed by complainant Hukum Chand for release of document ie original sale deed.***

Present: Ld. APP for the State.

Put up with file on **25/11/2020**.

(NIHARIKA KUMAR SHARMA)  
MM-04 (North) Rohini Courts  
Delhi/23.11.2020

23.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

***Fresh complaint case received by way of assignment. It be checked and registered as per rules.***

Present: Ld. Counsel for complainant.

Application U/s 156 (3) Cr.P.C perused.

SHO, PS Prashant Vihar is directed to file an action taken report stating the following :-

1. Whether any complaint has been made/received by the complainant in the police station.
2. If yes, whether any action has been taken on the complaint.
3. Whether as a result of investigation/inquiry, any cognizable offence has been made out against the accused persons and whether any action has been taken by the police.
4. If yes, whether any FIR has been registered and status of investigation.
5. If no cognizable offence has been made out, whether the complainant has been informed accordingly.

Copy of the complaint alongwith the annexures be supplied to the Naib Court, PS concerned today.

Copy of order be sent to SHO and the DCP concerned directing them to file report with respect to the action taken on the complaint received by them prior to the complainant approaching this court. **Reply should be in point wise manner addressing each query of the court as raised above.**

Put up for filing of report on **23/12/2020**.

*Copy of this order be sent to applicant through electronic mode.*

(NIHARIKA KUMAR SHARMA)  
MM-04 (North) Rohini Courts  
Delhi/23.11.2020